

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-1057(PB)/2019

IN THE MATTER OF:

Emicon India Pvt. Ltd.

.... Applicant/petitioner

v.

M/s. AVJ Developers (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 01.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Anurag Ojha, Ms. Srishti Thukral, Advts.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 07.05.2019.

Process dasti as well as other processes.

List the matter on 07.05.2019.

sd/-
(M. M. KUMAR)
PRESIDENT

sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)